

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 713/2026

[Arising out of impugned judgment and order dated 02-01-2026 in MCRC No. 8224/2025 passed by the High Court of Chhattisgarh at Bilaspur]

STATE OF CHHATTISGARH

Petitioner(s)

VERSUS

CHAITANYA BAGHEL

Respondent(s)

(IA No. 11238/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 12251/2026 - EXEMPTION FROM FILING O.T., IA No. 11240/2026 - EXEMPTION FROM FILING O.T., IA No. 12249/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 11239/2026 - PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

ITEM NO. 4

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 19511/2026

(IA No. 171481/2026 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS and IA No. 171483/2026 - EXEMPTION FROM FILING O.T.)

Date : 22-07-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) : Mr. Mahesh Jethmalani, Sr. Adv.
Mr. Vivek Sharma, Advocate General
Mr. Ravi Sharma, A.A.G.
Mr. Apoorv Shukla, AOR
Ms. Prabhleen A. Shukla, Adv.
Mr. Praphull Kumar, Adv.

in Item No.4 Mr. Suryaprakash V.rajju, A.S.G.
Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Samrat Goswami, Adv.
Mr. Hitarth Raja, Adv.
Mr. Madhav Sinhal, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) : Mr. Kapil Sibal, Sr. Adv.
Mr. Mukul Rohatgi, Sr. Adv.

Mr. N Hariharan, Sr. Adv.
Mr. Mayank Jain, Adv.
Mr. Harshwardhan Parghaniha, Adv.
Mr. Madhur Jain, Adv.
Mr. Arpit Goel, Adv.
Mr. Deepak Jain, Adv.
Mr. Harshit Sharma, Adv.
Mr. Nayan Dham, Adv.
Mr. Nikilesh Ramachandran, AOR

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Mr. N Hariharan, Sr. Adv.
Mr. Mayank Jain, Adv.
Mr. Harshwardhan Parghaniha, Adv.
Mr. Madhur Jain, Adv.
Mr. Arpit Goel, Adv.
Mr. Deepak Jain, Adv.
Mr. Harshit Sharma, Adv.
Mr. Nikilesh Ramachandran, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. Delay condoned.
2. We have heard the learned Senior Counsel/Counsel for the parties at a considerable length.
3. Regardless of some of the arguments advanced on behalf of the petitioner-State, we find that there is no misuse of the concession of bail by the respondent after he was enlarged by the High Court.
4. Consequently, we are not inclined to interfere with the impugned order(s). The Special Leave Petitions are, accordingly, dismissed.
5. However, the observations made by the learned Judge of the High Court in paragraph Nos. 61-77 of the impugned order, which are likely to cast aspersions on the ongoing prosecution/investigation are wholly uncalled for, and are therefore expunged.
6. Needless to say, all the issues are kept open to be gone into by the Trial Court at the appropriate stage. Moreover, the

questions of law are also kept open.

7. Pending application(s), if any, shall stand closed.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR